CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

Dated the Thursday 28th day of March Two Thousand And Ninteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)
THE HON'BLE MR. P. MADHAVAN, MEMBER(J)

OA. 412 of 2019

S. Sivakumar, S/o. K. Swaminatha Mudaliar, No.6, Pillayar Koil Cross Street, Govardhanagiri, Chennai- 600 071.

...Applicant

(By Advocate: M/s. R. Rajesh Kumar)

Versus

- The Director General Quality Assurance (DGQA)
 H Block, DHQ PO,
 Room No.34;
 New Delhi- 110 011;
- The Controller, CQAHV, Avadi, Chennai-54;

Carried Control

 The Senior Administrative Officer, CQAHV, Avadi, Chennai- 54.

...Respondents

(By Advocate: Mr. Su. Srinivasan)



ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The applicant has filed this OA seeking the following relief:-

"to direct the respondent to pass a speaking order on the appilcant's representation dated 28.01.2019 within a time stipulated by this Hon'ble Tribunal and pass such or other order as this Hon'ble Tribunal may deem fit and proper in the circumstance of the case and thus render justice."

- 2. When the matter is taken up, learned counsel for the applicant submits that applicant had made Annexure-A/8 representation dated 28.01.2019 with regard to his grievance which has failed to evoke a response from the respondents till date. He, accordingly urges that the pending representation of the applicant may be directed to be considered by the competent authority within a time frame to be set by the Tribunal.
- 3. Mr. Su. Srinivasan, Learned Central Government Standing Counsel appearing for the respondents takes notice for the respondents and submits that he had no objection to the prayer.
- 4. In view of the limited relief urged and the fact that the representation of the applicant is still pending before the authorities, we deem it appropriate to direct the competent authority to consider the aforesaid pending representation in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.



5. OA is disposed of at the admission stage with the aforesaid direction without going into the substantive merits of the case. No costs.

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